

FIR No. 31505/19
PS : North Rohini

11.06.2020

Present : Ld. APP for the State.

None for applicant.

IO / SHO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 379/19
PS : Begumpur

11.06.2020

Present : Ld. APP for the State.

None for applicant.

IO / SHO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 395/20
PS : Bharat Nagar

11.06.2020

Present : Ld. APP for the State.

None for applicant.

IO / SHO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 10919/20

PS : N.S. Place

11.06.2020

Present : Ld. APP for the State.

None for applicant.

IO / SHO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 40228/19
PS : North Rohini

11.06.2020

Present : Ld. APP for the State.

None for applicant.

IO / SHO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 520/18
PS : Kanjhawala

11.06.2020

Present : Ld. APP for the State.

None for applicant.

IO / SHO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 518/16
PS : Subhash Place

11.06.2020

Present : Ld. APP for the State.

None for applicant.

IO / SHO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

DD No. 46A/2020
PS : Subhash Place

11.06.2020

Present : Ld. APP for the State.

None for applicant.

IO / SHO is directed to file reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 254/20
PS : Mangolpuri

11.06.2020

Present : Ld. APP for the State.

None for applicant.

IO / SHO is directed to file reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 030730/18
PS : Maurya Enclave

11.06.2020

Present : Ld. APP for the State.

None for applicant.

IO / SHO is directed to file reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 003560/2020

PS : Aman Vihar

Fresh application / scanned copy received from filing counter. Let it be checked and registered.

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Put up for consideration on 15.06.2020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 0344/17
PS : North Rohini

Fresh application / scanned copy received from filing counter. Let it be checked and registered.

11.06.2020

Present : Ld. APP for the State.

None for applicant.

IO / SHO is directed to file status report on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 67/2020

PS : Kanjhawala

Fresh superdari application / scanned copy received from filing counter.
Let it be checked and registered.

11.06.2020

Present:- Ld. APP for the State.

None for the applicant Sapna Kumari.

The present application for release of vehicle bearing number DL8CAV3490 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of Insp. Girish Gothwal wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original application and reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 192/20

PS : Mangolpuri

Fresh superdari application / scanned copy received from filing counter.
Let it be checked and registered.

11.06.2020

Present:- Ld. APP for the State.

None for the applicant Subhash Chawla.

The present application for release of vehicle bearing number DL4SND5269 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of SI Harender Singh wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original application and reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 194/20
PS : Mangolpuri

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 77/20
PS : Ashok Vihar

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 191/20

PS : Sultanpuri

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 270/20
PS : Mangolpuri

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

Challan No. 190548
Circle PBC
State Vs. DL11AE0934

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 279/20
PS : Mangolpuri

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 006743/20

PS : North Rohini

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 836/19
PS : Maurya Enclave

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 009645/20

PS : K.N.K. Marg

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 140/20

PS : Sultanpuri

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 1418/19
PS : Mangolpuri

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 1248/19

PS : Sultanpuri

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 36/20
PS : Keshavpuram

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 1248/20

PS : Sultanpuri

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 035798/19

PS : Keshavpuram

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 0167/20
PS : Subhash Place

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 241/20
PS : Mangolpuri

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 200/20
PS : Vijay Vihar

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 126/20
PS : Budh Vihar

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 006461/20

PS : Aman Vihar

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 113/20
PS : K.N.K. Marg

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

Challan No. FL66892006032304031
State Vs. DL1LS8793

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance
by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through
E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of
the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 019278/20

PS : Keshavpuram

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 863/20
PS : Aman Vihar

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 122/19
PS : Rani Bagh

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 190/20
PS : Prem Nagar

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

Challan No. DL18376200310120603

Circle : Mangolpuri

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 336/18
PS : Mangolpuri

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 08/20
PS : Budh Vihar
State Vs. Pradeep @ Kake

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Verification report has not been received.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

Challan No. 100727
Circle NLC
State Vs. DL 11SP-6941

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Reply not received.

Let reply be called for 15.06.2020 from the concerned ZO/TI.

Copy of this order be sent to the counsel for the applicant through
E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of
the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

Challan No. 220450
Circle STA
State Vs. HR-46E-2167

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Reply not received.

Let reply be called for 15.06.2020 from the concerned ZO/TI.

Copy of this order be sent to the counsel for the applicant through
E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of
the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

Challan No. 445 dt. 15.04.2020
PS Maurya Enclave
State Vs. DL8SCK-2243

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Applicant has not rectified the defects in terms of previous order.

He is given one more opportunity to rectify the defects in terms of previous order.

Put up for further proceedings on 15.06.2020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

Challan No. 225070
Circle STA
State Vs. HR47C-6734

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Reply not received.

Let reply be called for 15.06.2020 from the concerned ZO/TI.

Copy of this order be sent to the counsel for the applicant through
E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of
the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

State Vs. DL4CAX-8794

Circle : NLC

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Reply not received.

Let reply be called for 15.06.2020 from the concerned ZO/TI.

Copy of this order be sent to the counsel for the applicant through
E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of
the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

Challan No. 212240
Circle STA
State Vs. DL1RL-6865

11.06.2020

Present : Ld. APP for the State.

None for applicant.

Reply not received.

Let reply be called for 15.06.2020 from the concerned ZO/TI.

Copy of this order be sent to the counsel for the applicant through
E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of
the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 518/16
PS : Subhash Place (Crime Branch)
State Vs. Vijay Pal @ Vijay @ Monu

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 06.06.2020 passed by the Ld. ASJ is on record by way of which the accused Vijay Pal @ Vijay @ Monu has been admitted to regular bail.

Verification report in respect of the surety has already been received from the IO through electronic mode.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 06.06.2020 passed by the Ld. ASJ. The surety has furnished copy of FDR as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 1243/17
PS : Mangolpuri

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 06.06.2020 passed by the Ld. ASJ is on record by way of which the accused Roshan been admitted to regular bail.

Verification report in respect of the surety has already been received from the IO through electronic mode.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 06.06.2020 passed by the Ld. ASJ. The surety has furnished copy of RC of vehicle as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 91/20
PS : Sultanpuri

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 03.06.2020 passed by the Ld. Duty MM is on record by way of which the accused Vikram Kumar has been admitted to regular bail.

Verification report in respect of the surety has already been received from the IO through electronic mode.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 03.06.2020 passed by the Ld. Duty MM. The surety has furnished copy of RC of vehicle as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 011649/20

PS : South Rohini

Fresh superdari application / scanned copy received from filing counter.
Let it be checked and registered.

11.06.2020

Present:- Ld. APP for the State.

None for the applicant Akshat Shokeen.

The present application for release of vehicle bearing number DL8SCP4247 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Mohan Ram wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original application and reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

e-FIR No. 011301/2020

PS : South Rohini

Fresh superdari application / scanned copy received from filing counter.
Let it be checked and registered.

11.06.2020

Present:- Ld. APP for the State.

None for the applicant Rajinder Kumar.

The present application for release of vehicle bearing number DL8SCJ3861 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Kulbhushan wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original application and reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 011929/2020
PS : Sultanpuri

Fresh superdari application / scanned copy received from filing counter.
Let it be checked and registered.

11.06.2020

Present:- Ld. APP for the State.

None for the applicant Sandeep Kumar

The present application for release of vehicle bearing number DL8SBT-0373 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of Ct. Amit Kumar wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original application and reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 0624/19
PS : Shalimar Bagh

Fresh superdari application / scanned copy received from filing counter.
Let it be checked and registered.

11.06.2020

Present:- Ld. APP for the State.

None for the applicant Phool Chand.

The present application for release of vehicle bearing number DL11ST-1134 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Ramesh Chand wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original application and reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 392/20
PS : Raj Park

11.06.2020

Present:- Ld. APP for the State.

None for the applicant Pooja.

The present application for release of vehicle bearing number DL11SX-0565 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of SI Manish wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original application and reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 009244/20
PS : Sultanpuri
State Vs. DL8SCB-0102

Fresh superdari application / scanned copy received from filing counter.
Let it be checked and registered.

11.06.2020

Present:- Ld. APP for the State.

None for the applicant Jitendra Kumar.

The present application for release of vehicle bearing number DL8SCB-0102 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of Ct. Ravi Kumar wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original application and reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

e-FIR No. 002200/20

PS : Aman Vihar

11.06.2020

Present:- Ld. APP for the State.

None for the applicant Suraj Pandey.

The present application for release of vehicle bearing number DL4SCP-7842 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Rajender Singh wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original application and reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 0074/2020

PS : Kanjhawala

11.06.2020

Present:- Ld. APP for the State.

None for the applicant Rajesh Kumar.

The present application for release of vehicle bearing number DL4CAS 8311 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of SI Anil Kumar wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original application and reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Both applications are disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

e-FIR No. 000091/2020

PS : Kanjhawala

Fresh superdari application / scanned copy received from filing counter.
Let it be checked and registered.

11.06.2020

Present:- Ld. APP for the State.

None for the applicant Naudhad Alam.

The present application for release of mobile phone Redmi 7S on superdari has been filed by the applicant.

Copy of reply has been received under the signature of HC Rakesh Kumar wherein no objection has been raised against releasing the mobile phone to the rightful owner.

The original application and reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In these circumstances, the aforesaid mobile phone be released the applicant / rightful owner subject to the following conditions:-

1. Mobile phone in question be released to its rightful owner only subject to furnishing of indemnity bond as per the valuation report to the satisfaction of the concerned SHO/ IO subject to verification of documents.
 2. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number , ownership and other necessary details of the mobile phone.
 3. IO shall take the colour photographs of the mobile phone from different angles sufficient to identify the mobile phone during the course of trial.
 4. The photographs should be attested and counter signed by the complainant, accused and applicant.
- Application is disposed off accordingly.

Copy of this order be sent to the counsel for the applicant / applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

e-FIR No. 000091/2020

PS : Kanjhawala

11.06.2020

Fresh superdari application / scanned copy received from filing counter. Let it be checked and registered.

11.06.2020

Present:- Ld. APP for the State.

None for the applicant Mustkim.

The present application for release of mobile phone Redmi 5A on superdari has been filed by the applicant.

Copy of reply has been received under the signature of HC Rakesh Kumar wherein no objection has been raised against releasing the mobile phone to the rightful owner.

The original application and reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In these circumstances, the aforesaid mobile phone be released the applicant / rightful owner subject to the following conditions:-

1. Mobile phone in question be released to its rightful owner only subject to furnishing of indemnity bond as per the valuation report to the satisfaction of the concerned SHO/ IO subject to verification of documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number , ownership and other necessary details of the mobile phone.
3. IO shall take the colour photographs of the mobile phone from different angles sufficient to identify the mobile phone during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Application is disposed off accordingly.

Copy of this order be sent to the counsel for the applicant / applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 000410/20
PS : Sultanpuri
State Vs. Unknown

11.06.2020

Present:- Ld. APP for the State.

None for the applicant Sachin.

The present application for release of mobile phone Realme Black Colour on superdari has been filed by the applicant.

Copy of reply has been received under the signature of Ct. Ravi Kumar wherein no objection has been raised against releasing the mobile phone to the rightful owner.

The original application and reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In these circumstances, the aforesaid mobile phone be released the applicant / rightful owner subject to the following conditions:-

1. Mobile phone in question be released to its rightful owner only subject to furnishing of indemnity bond as per the valuation report to the satisfaction of the concerned SHO/ IO subject to verification of documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number , ownership and other necessary details of the mobile phone.
3. IO shall take the colour photographs of the mobile phone from different angles sufficient to identify the mobile phone during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Application is disposed off accordingly.

Copy of this order be sent to the counsel for the applicant / applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 185/20
PS : Vijay Vihar

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bond verification report is received, however, no copy of bail order is annexed with documents. The applicant or his counsel are directed to supply the copy of order through designated e-mail.

The applicant or his counsel be informed through E-mail / WhatsApp by the Reader / Ahlmad.

Put up on 12.06.2020.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 2154/18
PS : Vijay Vihar
State Vs. Rajeev Mittal

11.06.2020

Present:- Ld. APP for the State.
None for the applicant.
Documents perused.

As per record the application is moved on behalf of Ola Fleet technologies Pvt. Ltd., however as per reply of IO the registered owner of the vehicle is Mr. Virender. The FIR is also lodged by Mr. Virender. The Ld. Counsel for applicant is directed to clarify the aforesaid fact by sending the same on designated e-mail.

The applicant or his counsel be informed through E-mail / WhatsApp by the Reader / Ahlmad.

Put up for clarification on 12.06.2020.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

e-FIR No. 5931/20

PS : Vijay Vihar

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 05.06.2020 passed by the Ld. Duty MM is on record by way of which the accused Vikram Kumar has been admitted to regular bail.

Verification report in respect of the surety has already been received from the IO through electronic mode.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 05.06.2020 passed by the Ld. Duty MM. The surety has furnished copy of RC of vehicle as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. NWD-SB-000321/2020

PS : Shalimar Bagh.

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

As per the reply of IO, the case property i.e. vehicle bearing No. DL4SBZ-3280 is not traced / recovered.

The application is disposed as dismissed being infructuous. The applicant is at liberty to move appropriate application after recovery of the case property.

He or his counsel be informed through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 0122/20
PS : Mangolpuri

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Sh. Sandeep, Ahlmad in the court of Ld. MM, Ms. Pooja Aggarwal in person. He has reported the correct address as well as the correct sections under which the accused is prosecuted on the backside of the release warrants. The concerned Jail Superintendent can released the accused if not required in any other case.

Copy of order be sent to the concerned Jail Superintendent as well as to Ld. Counsel through whatsapp or e-mail for necessary intimation / compliance.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

CC No. 2464/17
Naresh Jain Vs. Shourya Housing Ltd.
PS Shalimar Bagh

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

The Ahlmad has sent the original file. As per report the accused S.P. Bajaj was admitted to bail vide order dt. 10.10.2019. The file be returned to the Ahlmad.

Documents perused.

The applicant has not filed bail bonds, personal bond, Annexure A and undertaking. He or his counsel be informed through Whatsapp or e-mail.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Put up on 12.06.2020.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

CC No. 2467/17
Naresh Jain Vs. Shourya Housing Ltd.
PS Shalimar Bagh

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

The Ahlmad has sent the original file. As per report the accused S.P. Bajaj was admitted to bail vide order dt. 10.10.2019. The file be returned to the Ahlmad.

Documents perused.

The applicant has not filed bail bonds, personal bond, Annexure A and undertaking. He or his counsel be informed through Whatsapp or e-mail.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Put up on 12.06.2020.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

CC No. 2468/17
Naresh Jain Vs. Shourya Housing Ltd.
PS Shalimar Bagh

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

The Ahlmad has sent the original file. As per report the accused S.P. Bajaj was admitted to bail vide order dt. 10.10.2019. The file be returned to the Ahlmad.

Documents perused.

The applicant has not filed bail bonds, personal bond, Annexure A and undertaking. He or his counsel be informed through Whatsapp or e-mail.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Put up on 12.06.2020.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

CC No. 2466/17
Naresh Jain Vs. Shourya Housing Ltd.
PS Shalimar Bagh

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

The Ahlmad has sent the original file. As per report the accused S.P. Bajaj was admitted to bail vide order dt. 10.10.2019. The file be returned to the Ahlmad.

Documents perused.

The applicant has not filed bail bonds, personal bond, Annexure A and undertaking. He or his counsel be informed through Whatsapp or e-mail.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Put up on 12.06.2020.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

CC No. 2465/17
Naresh Jain Vs. Shourya Housing Ltd.
PS Shalimar Bagh

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

The Ahlmad has sent the original file. As per report the accused S.P. Bajaj was admitted to bail vide order dt. 10.10.2019. The file be returned to the Ahlmad.

Documents perused.

The applicant has not filed bail bonds, personal bond, Annexure A and undertaking. He or his counsel be informed through Whatsapp or e-mail.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Put up on 12.06.2020.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 306/2020

PS : Vijay Vihar

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 04.06.2020 passed by the Ld. Duty MM is on record by way of which the accused Vinod Kumar has been admitted to regular bail.

Verification report in respect of the surety has already been received from the IO through electronic mode.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 04.06.2020 passed by the Ld. Duty MM. The surety has furnished copy of RC of vehicle as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 5297/20
PS : Shalimar Bagh

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 09.06.2020 passed by the Ld. Duty MM is on record by way of which the accused Kishan has been admitted to regular bail.

Verification report in respect of the surety has already been received from the IO through electronic mode.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 09.06.2020 passed by the Ld. Duty MM. The surety has furnished copy of RC of vehicle as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 183/20
PS : Kanjhawala

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 09.06.2020 passed by the Ld. Duty MM is on record by way of which the accused Dinesh @ Sonu has been admitted to regular bail.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 09.06.2020 passed by the Ld. Duty MM. The surety has furnished copy of FDR as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 183/20
PS : Kanjhawala

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 09.06.2020 passed by the Ld. Duty MM is on record by way of which the accused Arun @ Solly has been admitted to regular bail.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 09.06.2020 passed by the Ld. Duty MM. The surety has furnished copy of RC of vehicle as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 183/20
PS : Kanjhawala

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 09.06.2020 passed by the Ld. Duty MM is on record by way of which the accused Ravinder @ Ravi has been admitted to regular bail.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 09.06.2020 passed by the Ld. Duty MM. The surety has furnished copy of RC of vehicle as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

e-FIR No. 11382/20

PS : Raj Park

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 08.06.2020 passed by the Ld. Duty MM is on record by way of which the accused Moh. Danish has been admitted to regular bail.

Verification report in respect of the surety has already been received from the IO through electronic mode.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 08.06.2020 passed by the Ld. Duty MM. The surety has furnished copy of RC of vehicle as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 185/20
PS : Vijay Vihar

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bond verification report is received.

Documents perused. The applicant has not annexed bail order with documents.

The applicant / Ld. Defence counsel is directed to send copy of bail order on designated e-mail.

He or his counsel be informed through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Put up on 12.06.2020.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 256/20
PS : Mangolpuri

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bond verification report is received.

Documents perused. The applicant has not annexed the undertaking regarding deposition of original documents. .

The applicant / Ld. Defence counsel is directed to send the abovesaid undertaking on designated e-mail.

He or his counsel be informed through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Put up on 12.06.2020.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 0154/2020

PS : Begumpur

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bond verification report is received.

Documents perused. The applicant has not annexed the undertaking regarding deposition of original documents. .

The applicant / Ld. Defence counsel is directed to send the abovesaid undertaking on designated e-mail.

He or his counsel be informed through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Put up on 12.06.2020.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 5/20
PS : Sultanpuri

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 03.06.2020 passed by the Ld. Duty MM is on record by way of which the accused Vikram Kumar has been admitted to regular bail.

Verification report in respect of the surety has already been received from the IO through electronic mode.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 03.06.2020 passed by the Ld. Duty MM. The surety has furnished copy of RC of vehicle as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 805/15

PS : Sultanpuri

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 09.06.2020 passed by the Ld. ASJ is on record by way of which the accused Mohd. Ashfaq has been admitted to interim bail for 45 days.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 04.06.2020 and 09.06.2020 passed by the Ld. ASJ dt. 04.06.2020 and 09.06.2020. The surety has furnished copy of salary slip as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 37733/19

PS : Mangol Puri

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 06.06.2020 passed by the Ld. Duty MM is on record by way of which the accused Pawan @ Ankush has been admitted to regular bail.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 06.06.2020 passed by the Ld. Duty MM. The surety has furnished copy of pay slip as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 1268/19
PS : Prem Nagar

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 06.06.2020 passed by the Ld. Duty MM is on record by way of which the accused Pawan @ Ankush has been admitted to regular bail.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 06.06.2020 passed by the Ld. Duty MM. The surety has furnished copy of pay slip as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 205/17
PS : Kanjhawala

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

The applicant has filed muchalka, however, the applicant has not filed Annexure A, Annexure B and undertaking regarding deposition of original documents.

He/she is directed to supply the said documents through designated e-mail.

He/she or his/her counsel be informed through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Put up on 14.06.2020.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 206/18
PS : Subhash Place

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 04.06.2020 passed by the Ld. ASJ is on record by way of which the accused Ankit @ Taru has been admitted to interim bail for 45 days.

Verification report in respect of the surety has already been received from the IO through electronic mode.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 04.06.2020 passed by the Ld. ASJ dt. 04.06.2020. The surety has furnished copy of FDR as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 153/20
PS : Sultanpuri

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 08.06.2020 passed by the Ld. Duty MM is on record by way of which the accused Vikram Kumar has been admitted to regular bail.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 08.06.2020 passed by the Ld. Duty MM. The surety has furnished copy of salary slip as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

e-FIR No. 1270/19
PS : Prem Nagar

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 06.06.2020 passed by the Ld. Duty MM is on record by way of which the accused Pawan @ Ankush has been admitted to regular bail.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 06.06.2020 passed by the Ld. Duty MM. The surety has furnished copy of salary slip as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 518/16
PS : Subhash Place
State Vs. Bhagat @ Bhanu

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 09.06.2020 passed by the Ld. Duty Judge / ASJ is on record by way of which the accused Bhagat @ Bhanu has been admitted to regular bail.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 09.06.2020 passed by the Ld. Duty Judge / ASJ. The surety has furnished copy of FDR as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 191/20
PS : Sultanpuri

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 03.06.2020 passed by the Ld. Duty MM is on record by way of which the accused Vikram Kumar has been admitted to regular bail.

Verification report in respect of the surety has already been received from the IO through electronic mode.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 03.06.2020 passed by the Ld. Duty MM. The surety has furnished copy of RC of vehicle as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

e-FIR No. 002826/19

PS : North Rohini

11.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 08.06.2020 passed by the Ld. Duty MM is on record by way of which the accused Jai Singh has been admitted to regular bail.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 08.06.2020 passed by the Ld. Duty MM. The surety has furnished copy of property document as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

Challan No. 112033
State Vs. DL4ER-6527

11.06.2020

Present : Ld. APP for the State.
None for the applicant.

The applicant not annexed copy of ownership proof of vehicle in question. He or his counsel be informed through e-mail / Whatsapp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Put up for further proceedings on 15.06.2020.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 3387/20
PS : Keshav Puram

11.06.2020

Present : Ld. APP for the State.

None for the applicant.

Documents perused.

Report / reply has not been filed by IO.

IO is directed to file report / reply on 15.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

FIR No. 1011/19
PS Prem Nagar

11.06.2020

Present : Ld. APP for the State.

None for the applicant.

Documents perused.

The applicant not annexed copy of bail order. He or his counsel be informed through e-mail / Whatsapp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Put up for further proceedings on 15.06.2020.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

Challan No. 22252
Circle Ashok Vihar
State Vs. DL-1PD-1330

11.06.2020

Present : Ld. APP for the State.

None for the applicant.

Reply in terms of previous order has not been filed by the challaning officer.

Fresh reply be filed from the challaning officer, as to the maximum amount of fine payable under the challan for 15.06.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020

Challan No. 22244
Circle Maurya Enclave
State Vs. DL-11SX-7920

11.06.2020

Present : Ld. APP for the State.

None for the applicant.

Documents perused.

The applicant has not filed undertaking regarding documents submissions. He or his counsel be informed through Whatsapp or e-mail by Reader / Ahlmad.

Put up for further proceedings on 11.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/11.06.2020